FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF KULT APP PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**KULT APP PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	April 14, 2021
3.	Authority under which corporate debtor is incorporated / registered	ROC. Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24290MH2021PTC359001
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address & Business Address:** 2091 Caesar Business Center Pvt. Ltd level 2 Western Heights, JP Road, Opp Gurudwara, Bunglows Village Ambivali , Andheri, Mumbai Maharashtra 400053
6.	Insolvency commencement date in respect of corporate debtor	October 26, 2026 Date of Receipt of Order - October 27, 2026
7.	Estimated date of closure of insolvency resolution process	**April 23, 2027**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Arun Kapoor **Regn No:** IBBI/IPA-003/IP-N00030/2017-2018/10230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East),Navi Mumbai, Maharashtra ,400706 **Email Id:** arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Process Specific Address**: 133, 1st Floor, Satra Plaza, Sector-19 D, Palm Beach Road, Vashi - 400703 **Process Specific Email Id:** CIRP.kultApp@ancoraa.com
11.	Last date for submission of claims	November 09, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, NCLT-Mumbai has ordered the commencement of a corporate insolvency resolution process of the KULT APP PRIVATE LIMITED on October 26, 2026, vide order no. RCP (IB) No. 17/MB/2025. (Date of receipt of order by Interim Resolution Professional is October 27, 2026).

The creditors of KULT APP PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before November 09, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Arun Kapoor
Interim Resolution Professional
In the matter of KULT APP PRIVATE LIMITED
IBBI Regn. No. IBBI/IPA-003/IP-N00030/2017-2018/10230

Date: October 28, 2026
Place: Navi Mumbai